

viz. at Bangalore in Karnataka, in Kerala, Delhi Bombay and other places. But they are now used mainly for making bread alone. One unit is also there, being used for making fruit juice. In fact, we have got a very big potential to organize export-oriented trade. After your taking over this important Ministry, have you given any scheme or plan to develop this Modern Food Industries, which was earlier called Modern Bakeries, and also to use the free trade zones for this purpose?

SHRI JAGDISH TYTLER : We are already working on Modern Food Industries. We are working on different proposals which should be involved not only in bread-making and soft-drinks utilizing fruit pulp; we are looking into every sphere in which this Modern Food industries can be used.

[*Translation*]

SHRI BALASAHEB VIKHE PATIL : Mr. Speaker, Sir, the entire export of processed foods is undertaken by the small scale industry and private sector. The farmers do not have any direct benefits out of it. What are the facilities and policies the Government is going to decide for the benefit of the farmers from the export of the food processed from the items produced by the farmer and for setting up co-operatives for the purpose and by what time these co-operatives are going to be set up?

SHRI JAGDISH TYTLER : Mr. Speaker, Sir, the Ministry was formed to assist the farmers and their families. New policies and the new concessions are meant for those who provide help to the farmers directly or indirectly. The Government is going to introduce a new policy of deep-freeze which would enable the farmers to have adequate concessions and also facilitate them to keep their surplus produce in the stores to be built at district level with captive power.

MR. SPEAKER : He wants to know as to when these factories would start functioning?

[*English*]

SHRI JAGDISH TYTLER : We are working on it. As far as our Ministry is concerned, as soon as proposals come, we can assure you that we will never sit on them. We will consider whether they can be taken up.

SHRI A.J.V.B. MAHESWARA RAO : In my areas, all varieties of fruits and fish are available. There is no small scale industry for food processing. I want to know whether any proposal is there for Government to set up food processing industry in the East Godavari district.

SHRI JAGDISH TYTLER : There is no proposal as yet, but I would suggest to the hon. Member that he get some of the local people interested in it. We will see that my Ministry gives maximum help as far as financial institutions and this Ministry are concerned, so that small scale industries come up in your area.

#### **Taking Over of the Houses of National Personalities by Government**

\*189. SHRI BHATTAM SRIRAMA MURTY : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government have recently taken over/proposed to take over some houses connected with important national leaders to be preserved as national monuments;

(b) if so, the details thereof;

(c) whether the residential houses, of Mahatma Gandhi and Kasturba Gandhi at Porbandar and that of Sardar Patel at Kamsamset in Gujarat are being maintained as national monuments; and

(d) if so, whether Government propose to release sufficient amount for their upkeep?

THE MINISTER OF STATE IN THE

**DEPARTMENT OF EDUCATION AND CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI L.P. SHAHI) :** (a) to (d). On the recommendations of appropriate bodies and requests from different quarters, proposals for purchase/acquisition of birth place of eminent personalities are taken up in consultation with the State Governments concerned as the subject matter is basically their concern. However, it has not always been found possible to purchase/ acquire birth-places for various reasons.

The residence of Mahatma Gandhi at Porbandar is a centrally protected monument and is being maintained by the Archaeological Survey of India. The Survey is also considering taking over of the ancestral house of Dr. Rajendra Prasad in District Chhapra, Bihar for maintenance as a national monument. The residential building of Kasturba Gandhi at Porbandar is a protected monument and looked after by the State Archaeology Department. Although the residence of Sardar Patel at his birth place Karamsad is not a protected monument, a grant-in-aid of Rs 50,000/- was disbursed to Sardar Patel Smarak Trust in 1975-76 for construction of Sardar Smarak at Karamsad by the Gujarat State Government.

**SHRI BHATTAM SRIRAMA MURTY :** My question is very specific. I wanted to know from the Government whether Government intends to take over residential houses of some of the outstanding national leaders.

The reply is that the matter is basically the concern of the State Government. When I am referring to the houses of the national leaders, the government avoids their responsibility and ultimately says that it is the concern of the State Government solely.

**PROF. MADHU DANAVATE :** National leaders are the State subject!

**SHRI BHATTAM SRIRAMA MURTY :** It is also said that appropriate bodies must

come forward with recommendations. What are those appropriate bodies? It is also said that from different quarters recommendations should come forward. What are those different quarters? Did not the government so far think it necessary to consider acquisition of the houses of the Netaji Subhash Chandra Bose and Maulana Abul Kalam Azad and various other outstanding national leaders who have been so far left out? Do you think that it is just a State subject and the Central Government has got nothing to do with it? In what way it is a State subject?

**SHRI L.P. SHAHI :** The representatives of different governments have some understanding and they are divided to some extent. The acquisition of house creates certain problems and it is already on going along certain lines. Some of the houses have changed hands; some of the places have been disfigured and necessarily involve acquisition proceedings. Acquisition is a State subject; that is why we depend upon the State Government. There are a number of examples. As far as acquisition of birth places of different national leaders or other leaders is concerned, the State Governments are already moving in the matter.

**SHRI BHATTAM SRIRAMA MURTY :** I specifically referred to the question of taking over houses of national leaders like Netaji Subhash Chandra Bose, Maulana Abul Kalam Azad and various other outstanding national leaders. There is no specific reply; to that. I am not asking whether the State Governments have been cooperating with the Centre, as far as acquisition proceedings are concerned. I want to know whether the Government, the Central Government, the Union Government, intends to take them over. First of all, have they got any intention to take over such houses and declare them as national monuments? Apart from that, as far as Sardar Patel's residence is concerned, it is neither declared as a national monument nor it is a protected monument. It is woeful and regrettable that the government continues to exhibit enormous indifference and callousness, as far as this residence is concerned. From 1975-76, only Rs.

50,000 were disbursed and that too by the State Government; and the Central Government has done nothing about it. Also, as far as Dr. Rajendra Prasad's residence is concerned, still the matter is under consideration by the Archaeological survey of India; they are yet to move in the matter; nothing has been done so far. Is it not shameful on the part of the Government not to do anything about it? (*Interruptions*).

SHRI L.P. SHAHI : I have already stated that we stand for it. There are certain criteria. If a monument is more than 100 year old and has certain architectural value, history and cultural value, then the Archaeological Survey of India comes and takes over that building as a protected monument. So far as taking over of Netaji Subhash Chandra Bose's residence, Maulana Abul Kalam Azad's residence or other names referred by my friends here today is concerned, I can only say that I take note of it and we will do whatever is possible. (*Interruptions*)

PROF. N. G. RANGA : Is it not a fact that, apart from taking over other houses, a house worth Rs 20 lakhs or more of Konda Venkatappaiah of Guntur was offered to be handed over to the Government of India—when the Prime Minister himself visited Guntur—by his daughter Parvati Devi a very famous social workers, who died recently, but till now no action has been taken? I have myself written about it to the Government, the Minister of Human Resource Development. I have neither received a reply nor have they received a reply. The late Parvati Devi wanted to hand over the whole building to the Government provided the government would make use of it for social purposes.

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI P. SHIV SHANKER) : I am sorry, I regret that statement of the hon. Member. I have not received any letter of his making a suggestion. (*Interruptions*)

PROF. N. G. RANGA : I wrote to your predecessor.

(*Interruptions*)

SHRI AMAL DATTA : It is your fault. (*Interruptions*)

MR. SPEAKER : Order, order. What is this?

SHRI P. SHIV SHANKER : My hon. friend says that he has addressed the letter to my predecessor. (*Interruptions*)

PROF. MADHU DANDAVATE : The Prime Minister is responsible because he changed the Ministers.

SHRI P. SHIV SHANKER : He says that he has addressed the letter to my predecessor. I am going into. But so far as the Archaeological Survey of India is concerned, it is governed by an Act and we have got to conform ourselves to the Act and the guidelines thereunder. There is no question of taking over the monuments merely because you consider them to be of greatest importance. (*Interruptions*). They have got to conform to the guidelines that have been laid down in the Act and the rules themselves. I appreciate the suggestion that is coming forth; for example now some hon. Members have suggested something. (*Interruptions*) Why can you not listen? What is wrong with you (*Interruptions*)

Now, the point is even with reference to the residential house of Netaji Subhash Chandra Bose, no request was made so far. (*Interruptions*)

DR. DATTA SAMANT : Why can the Central Government not do it. Do you require a suggestion for it. (*Interruptions*)

SHRI P. SHIV SHANKER: I do require it. I am sorry this is not way to have a debate. Either you debate a matter or you do not debate a matter.

DR. DATTA SAMANT : He requires a suggestion! (*Interruptions*)

SHRI P. SHIV SHANKER : I am sorry. If this is the attitude then I will not try to answer the question. If they are not prepared to listen to the answer, I cannot reply. (*Interruptions*)\*

MR. SPEAKER : I cannot allow you. Nobody is allowed. Nothing goes on record without my permission. I have not allowed them.

(*Interruptions*)\*

MR. SPEAKER : I have not allowed. Sit down. this is not proper. Behave yourself. Sit down.

SHRI P. SHIV SHANKER : I am rather surprised the way some of our hon. Members are behaving (*Interruptions*).

MR. SPEAKER : We can take it up. We can take it up even now.

SHRI P. SHIV SHANKER : There is an Act and that Act has got to be followed. And if he has said that primarily it is for the State Government to do, there is nothing wrong in it. Why did the State Government not act in the matter? (*Interruptions*)

MR. SPEAKER : We can take it up. There is nothing wrong. We all can take it up.

(*Interruptions*)

PROF. MADHU DANDAVATE : The question of taking over the house comes at a later state. My question to the hon. Minister is, and I am sure that he will agree, in old Delhi one of the greatest poets of Urdu, Mirza Ghalib, whose centenary we have celebrated, there is a house; you will be surprised that his birth place and the place where he wrote the Urdu classics in poetry,

is a place where there is now a coal godown, and there is a coal depot. I would like to know from the hon. Minister, since we have celebrated the centenary of Mirza Ghalib at a national level, if he would inquire into the matter and at least see that the coal depot is removed from the birth place of Mirza Ghalib. Taking over of the house will come at a later stage.

SHRI P. SHIV SHANKER : I shall go into it.

MR. SPEAKER : Shri Shontosh Kumar Singh. Absent. Shri Satyendra Narayan Sinha.

#### **New Varieties of Wheat Released**

\*191. SHRI SATYENDRA NARAYAN SINHA : Will the Minister of AGRICULTURE be pleased to state:

(a) whether new varieties of wheat have been released for the current rabi season;

(b) if so, the details thereof; and

(c) whether existing varieties have become vulnerable to pest attack?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI SHYAM LAL YADAV) : (a) Yes, Sir.

(b) The details of the released and identified varieties along with their areas of adoption and general characteristics are given in statement I and II below.

(c) During the course of commercial cultivation some of the varieties become vulnerable to pest attack due to the evolution of new raduces/biotypes of diseases and pests.